

2

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 61/9/NCLT/AHM/2017


Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.07.2017**

Name of the Company: Pearl Insulation Pvt. Ltd.
V/s.
Wind World (India) Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	VISHAL JATHAR	Advocate	Operational Creditor	
2.				

ORDER

Learned Advocate Mr. Vishal Jathar i/b India Law Alliance present for Operational Creditor/ Applicant. None present for Respondent.

Heard arguments of Learned Counsel for Applicant.

Applicant is directed to issue notice informing date of hearing and serve copy of this order on Respondent and shall file proof of service.

List the matter on 28.07.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 25th day of July, 2017.